

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1114-1116 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 14814-14816, 14817-14819
AND 14820-14822 OF 2015

(Applications for stay, exemption from filing O.T. and exemption from filing certified copy of the impugned order)

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR Appellant(s)
VERSUS
S.P. SHARMA, CJM, KUSHINAGAR Respondent(s)

REVISED OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on **11.01.2016**, when the Court was pleased to pass the following order:

**"The petitioner will serve a copy of
the petition on the Standing Counsel for
the State of U.P.
List after four weeks."**

It is submitted that pursuant to the order quoted above, Counsel for the Appellant has on 22.01.2016 filed affidavit alongwith proof of service stating therein that he has served copy of petition on standing counsel for the State of U.P. - Mr. M.R. Shamshad, Advocate.

It is further submitted that Mr. M.R. Shamshad, Advocate has filed Vakalatnama/Appearance on behalf of State of U.P.

Service of state of U.P. is complete.

The appeals above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 18th day of February, 2016.

ASSISTANT REGISTRAR

COPY TO :-

Mr. Ravindra S. Garia, Advocate
Office No.2, S-556, 1st Floor,
School Block-II, Shakarpur,
Delhi-110092

ASSISTANT REGISTRAR